

Upliftment of Tribals in the country

532. SHRI RAM NARESH KUSHAWAHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what specific programmes were taken up by Government during the sixth Five Year Plan period to uplift tribals in various parts of the country and what is the extent of achievement;

(b) what amount of funds was provided during the Sixth Five Year Plan period for the purpose and what is the actual amount spent on the said programmes; and

(c) what is the nature of the existing Central machinery, if any, to monitor the implementation of the programmes and to what extent it has proved effective in carrying out its task?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):

(a) The Tribal sub-Plan strategy adopted in the Fifth Plan was continued with full force during the Sixth Plan to provide a clear direction to the economic, social and educational advancement of the tribal people. During the plan period about 39,666 lakh tribal families were economically assisted to enable them to cross the poverty line.

(b) The Sixth Plan outlay is estimated at Rs. 5535 crores and the amount is anticipated to be utilised during the plan period.

(c) The Tribal Development Division of this Ministry is monitoring the implementation of the programmes which has proved effective in carrying out its task.

Plan of Punjab and Kashmir Extremists to step up their activities

533. SHRI RAM NARESH KUSHAWAHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware about the plan of the Punjab and Kashmir

extremists to step up their anti-national activities and acts of terrorism in the country and abroad; and

(b) if so, what are the details thereof and the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):

(a) and (b) Reports about the undesirable activities of extremist elements have come to the notice of the Government. Strict vigilance is being maintained in this regard by the authorities.

Resolution moved by India in the UNEP Meeting at Nairobi

534. PROF. C. LAKSHMANNA: Will the PRIME MINISTER be pleased to state:

(a) whether India had moved a resolution on poverty, population and environment at the United Nations Environment Programme meeting on 28th May, 1984 at Nairobi which was adopted unanimously;

(b) if so, what measures have been taken in India for its implementation and with what result; and

(c) whether Government have introduced sewerages regulations, discharge of pollutants in rivers from industries and air pollution and if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) Yes, Sir. A resolution on population and environment was moved by India and was adopted.

(b) The resolution envisaged the inclusion of the issue of population in relation to environment as a topic in the state of environment report for the year 1985. Government of India is not expected to take any steps in pursuance of the resolution at this stage.

(c) Guidelines for sewerage regulations have been framed for 12 Metropolitan cities. They are at various stages leading to enforcement of the regulations. Mini-

mal national standards have been fixed for 12 polluting industries. For others, standards are being formulated. Regulations have been framed under the Air Pollution Control Act. Out of 4109 large and medium industries 1966 units have installed pollution control equipment. Others are being persuaded to adopt necessary measures. The Government has succeeded to a considerable measure in its efforts.

Percolation of the Benefits of electronic industry to the consumer

535. SHRIMATI MAIMOONA SULTAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that tax concessions and relaxations from controls granted by Government to the electronic industry have not been passed on by that industry to the consumers as was stated by him in his address to the seminar organised by the electronic industry on February 21, 1985;

(b) whether any study has been conducted to find out how far the tax concessions could be passed on to the consumers; and

(c) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL): (a) In his address at the Seminar on Investment Opportunities in Electronics organised by AIMO in Delhi on February 21, 1985, Hon'ble Prime Minister had pointed out that many of the concessions given to Industry including reductions in controls, have not been passed on to the consumer in the way that they should have been. However, as a result of the fiscal package announced in August, 1983 for electronics industry, the prices of Components and Equipments were reduced by various manufacturers and Government had felt that CTV sets of 51 cms. screen size should be available for around Rs. 5000/- plus local taxes.

(b) and (c) While no detailed study has been conducted covering the entire spectrum of electronics, Government have taken various steps to bring down the price of colour TV sets. These are given in the enclosed statement.

Statement

Various steps are being taken to bring down the price of Colour TV sets. These include:

(i) Issuing industrial approvals liberally, without any upper limit on capacities so that economically viable level of production could be achieved and competition encouraged.

(ii) Reducing Government levies like customs duty on imported raw materials/components, reduction in excise duty, etc.

(iii) Department of Electronics has set up a high power TV Coordination Committee under the Chairmanship of Secretary. Electronics with representation from Indian TV Manufacturers Association, and Electronic Components Industries Association to review and monitor the progress of manufacturing of TV sets. The question of maximum price to be charged for a CTV set has been discussed in the various meetings of the above committee. In the meeting of this committee held on 16-8-1984, ITMA committed that from 15th October, 1984, cost of the CTV to the customer with all taxes and one year guarantee in Delhi will not be more than Rs. 7500 with electronic tuner and Rs. 7000 with turret tuner.

Further in the meeting of this Committee held on 21-12-1984, ITMA was requested to advise all their members to provide the list of their CTV dealers all over India and their all inclusive customer price inclusive of one year warranty, of various models of CTV sets. ITMA agreed to do so. The lists would be made public.

(iv) Electronics Trade & Technology Development Corporation (ET&T), a public sector undertaking under the Department of Electronics, under their "Material Technology Brand Name"